

**MOST URGENT**

ITEM NO.22

COURT NO.5

SECTION X

**S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S**

Writ Petition(s)(Criminal) No(s). 73/2023

NOORJAHAN @ NOORI & ANR.

Petitioner(s)

VERSUS

THE STATE OF MADHYA PRADESH

Respondent(s)

(FOR ADMISSION and IA No.42088/2023-GRANT OF INTERIM RELIEF and IA
No.42087/2023-EXEMPTION FROM FILING O.T.
IA No. 58534/2023 - EXEMPTION FROM FILING O.T.)

Date : 22-03-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Dushyant Dave, Sr. Adv.
Mr. Anil Kumar Bakshi, Adv.
Mr. Rajesh Tyagi, Adv.
Mr. Amit Srivastav, Adv.
Mr. Mohit Sood, Adv.
Mr. Padam Kumar, Adv.
Ms. Aysha Pracha, Adv.
Mr. Pratush Milotpal, Adv.
Mr. Harsh Gautam, Adv.
Mr. Arun Maji, Adv.
Mr. Akshat Malpani, Adv.
Ms. Ayushi Gaur, Adv.
(Appearance slip not legible)

For Respondent(s) Mr. K.M Nataraj, A.S.G.
Mr. Saurabh Mishra, A.A.G.
Mr. Pashupathi Nath Razdan, AOR
Mr. Nachiketa Joshi, Adv.
Mr. Mirza Kayesh Begg, Adv.
Mrs. Maitreyee Jagat Joshi, Adv.
Mr. Astik Gupta, Adv.
Ms. Ayushi Mittal, Adv.
Mr. Vipul Abhishek, Adv.
Mr. Kuldeep Kumar Shukla, Adv.

UPON hearing the counsel the Court made the following
O R D E R

I.A.No. 42088 of 2023

After having heard learned counsel for the parties and taking into consideration the material on record, we are inclined to release Petitioner No. 2 - Sonu Mansoori from jail, to which the learned Additional Solicitor General appearing for the State has no objection. Ordered accordingly.

It is directed that Petitioner No. 2 shall be released from jail forthwith on furnishing personal bond of Rs. 5000/- to the satisfaction of the trial court. Let this order be communicated through the Registrar General of the High Court of Madhya Pradesh forthwith.

The interim application is disposed of accordingly.

Let the writ petition be listed on 12.04.2023.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER